

Regd. Post

No. 2857/SPL Gaz.II(12G)

From

The Registrar General,
High Court of Punjab and Haryana,
Chandigarh.

To

1. All the District and Sessions Judges,
in the State of Punjab.
2. All the District & Sessions Judges,
in the State of Haryana.
3. The District & Sessions Judge,
Chandigarh.

Chandigarh, Dated the 12/12/2024

Subject:- Implementation of Judgments of the Hon'ble Supreme Court passed in Writ Petition (Civil) No. 643 of 2015 titled as "All India Judges Association Vs. Union of India and Ors."

Ref: This Court's earlier letter Nos. 311.spl.Gaz-II(12G) dated 14.02.2024, 444-445.spl.Gaz-II(12G) dated 28.02.2024, 670-671.spl.Gaz-II(12G) dated 16.03.2024 and 761-762.spl.Gaz-II(12G) dated 23.03.2024, 1963-1964.spl.Gaz-II(12G) dated 03.08.2024, 1998-1999.spl.Gaz-II(12G) dated 08.08.2024 2201.spl.Gaz-II(12G) dated 09.09.2024, 2335.spl.Gaz-II(12G) dated 27.09.2024 and 2659.spl.Gaz-II(12G) dated 22.11.2024

Sir/Madam,

I am directed to refer you on the subject cited above and to inform you that the Hon'ble Committee for Service Conditions of the District Judiciary in its meeting held on 29.11.2024 has resolved as under:

1. **Grant of facility of Domestic Help Allowance/Home Peon facility and Driver facility to the Judicial Officers during training period.**

In view of directions passed in paras 33 (b) and 47 of the Judgment dated 04.01.2024 passed in Writ Petition (Civil) No.643 of 2015 titled 'All India Judges Association Vs. Union of India and Ors.', it is resolved that Judicial Officers under training shall also be entitled to the same facilities/allowances being availed by other Judicial Officers. There shall be no recovery of the aforesaid allowances/facilities already paid to the trainee Judicial Officers.


It is for your information and necessary compliance in the matter.

Aashish
12/12/24
(Aashish Saldi)
OSD (Gazette-II)

Endst. No. 2858/SPL Dated 12/12/2024

Copy of the letter is forwarded to the following for information and necessary action in the matter:-

1. The Member Secretary, Haryana State Legal Services Authority, Panchkula.
2. The Director (Administration), Chandigarh Judicial Academy, Chandigarh.
3. The Legal Remembrancer & Principal Secretary to Govt. of Punjab, Chandigarh.
4. The Legal Remembrancer & Admn. Secy. to Govt. of Haryana, Law & Legislative Department, Chandigarh.
5. The Member Secretary, Punjab State Legal Services Authority, Punjab, S.A.S. Nagar.
6. Sh. Rajneesh Bansal, District & Sessions Judge (Retd.), Nodal Officer for day-to-day Redressal of Grievances.
7. The Member Secretary, Society for Centralized Recruitment of staff in Subordinate Courts (S.S.S.C.), Chandigarh.
8. The Legal Remembrancer-cum-Director Prosecution, Chandigarh Administration, Chandigarh.
9. The Member Secretary, State Legal Services Authority, U.T, Chandigarh.
10. The Director, Treasuries and Accounts, Government of Punjab, Chandigarh.
11. The Director, Treasuries & Accounts, Government of Haryana, Chandigarh.
12. The Registrar (Administration-II), Punjab and Haryana High Court, Chandigarh.
13. The Joint Registrar (General), Punjab and Haryana High Court, Chandigarh.
14. The Deputy Registrar (Accounts), Punjab and Haryana High Court, Chandigarh.


12/12/24
(Aashish Saldi)
OSD (Gazette-II)